Notifications/Order the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007 (Goa Act 11of 2007)

Department of Co-operation
Office of the Registrar of Co-operative Societies

Notification
13/1/07-MR/MKT/RCS

In exercise of the powers conferred by sub-section (*3*) of section 1 of the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007 (Goa Act 11 of 2007) (hereinafter referred to as the "said Act"), the Government of Goa hereby appoints the date of publication of this Notification in the Official Gazette as the date on which the provisions of the said Act shall come into force.

By order and in the name of the Governor of Goa.

P. K. VelipKankar, Registrar & ex officio Joint Secretary (Co-operative Societies).

Panaji, 26th August, 2010.

(Published in the Official Gazette Series I No. 22 (Extraordinary) dated 26-8-2010)

Notification

13/1/07-MR/MKT/RCS

In exercise of the powers conferred by sub-rule (2) of Rule 1 of the Goa Agricultural Produce Marketing (Development and Regulation) Rules, 2010 (hereinafter referred to as the "said Rules"), the Government of Goa hereby appoints the date of publication of this Notification in the Official Gazette as the date on which the provisions of the said Rules shall come into force.

By order and in the name of the Governor of Goa.

P. K. VelipKankar,
Registrar of Co-operative Societies & ex officio Joint Secretary.

Panaji, 9th September, 2010.

(Published in the Official Gazette Series I No. 24 dated 9-9-2010)

GOVERNMENT OF GOA

Department of Co-operation

Office of the Registrar of Co-operative Societies

Order

No. 126/1/2005-MR/MKT/RCS/6777

In exercise of the powers conferred by provision of sub-section (2) of Section 12 of the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007 (Act 11 of 2007), the Government of Goa hereby constitutes the Marketing Board for two years to manage the affairs of the Goa State Agricultural Marketing Board, Margao by nominating the following members:

1.Shri Mohan Amshekar, Khadpaband, Ponda-Goa	-	Chairman.
2.ShriMahendra M. KhandeparkarJui Friends Colony,Khadpaband, Ponda-Goa	-	Vice- Chairman.
3.ShriGurudasNatekar,Mapusa-Goa	-	Member
4.ShriAnantVithobaVelip, Bernodem, BalliQuepem	-	Member
5.Smt. Amol Krishna Morajkar, Poonam Village Resort, Anjuna-Bardez	-	Member
6.ShriRaghuvir G. Dessai, Near KTC Bus Stand, Ponda	-	Member
7.ShriRajanikantPandhariNaik, H. No. 20, Pajimol-Sanguem	-	Member
8.Shri Deepak DinanathNaik, Tarvalem, Shiroda	-	Member
9.Shri John Pereira, Opa, Candepar, Ponda	-	Member
10. Adv. Satish S. S. PilgaonkarAF-3, Above Hotel Sainath, Ponda	-	Member
11. Shri Fernando Bonamis, A-3, Belsol Appt., Opp. St. Sebastian Church, Aquem-Margao	-	Member
12. Adv. RamnathKharangate,5/3 Midland Appt., Opp. Fatima Convent, Margao	-	Member
13. ShriVamanBhikuPrabhugaonkar,B-1, F-2, Jaldhara Appt., Madel-Margao	-	Member
14. ShriShekharSawant, 311, Sinquetim, Navelim, Salcete	-	Member
15. Smt. VidhyaRaghuvirGawde,Keriem-Candepar-Ponda	-	Member
16. Shri Ramesh P. Naik, Asstt. Registrar of Co-op. Societies (Audit), Head Office, Panaji	-	Govt. Representative
17. Shri U. B. PaiKakode,Dy. Director of Agriculture(Horticulture), Panaji-Goa	-	Govt. Representative.
18. Secretary, G.S.A.M.B., Fatorda, Margao	-	Member

The nominated Board shall arrange to hold the election of Goa Agricultural Produce Marketing Board within the stipulated period of two years or till such period election of the Board are held whichever is earlier as per the provision of Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007 and Rules, 2010.

This order shall come into force with immediate effect.

By order and in the name of Governor of Goa.

P. K. VelipKankar, Registrar of Co-op. Societies & ex officio Joint Secretary.

Panaji, 1st December, 2010.

(Published in the Official Gazette Series-II No. 36 (Extraordinary) dated 2-12-2010)

GOVERNMENT OF GOA
Department of Co-operation
Office of the Registrar of Co-operative Societies
Notification
85/1/93-MR/MKT/RCS

In exercise of the powers conferred under sub-section (1) of section 3 of the Goa Agricultural Produce Marketing (Development & Regulation) Act, 2007 (Goa Act 11 of 2007), as in force in the State of Goa, the Government of Goa hereby declares its intention of regulating the marketing of following agricultural produce in the State of Goa as market area (hereinafter called the "said declaration").

Cereals
1.Paddy (Husked and unhusked)
2.Barley
Fruits
1. Apple
Animal Husbandry Products
1.Eggs
2. Poultry
Pisciculture
1. Fish
Edible oils
1. Coconut oil
Others
1. Flowers

All objections or suggestions to the said declaration may be forwarded to the Secretary (Co-op.), Government of Goa, Secretariat, Porvorim-Goa within a period of thirty days from the date of publication of this Notification in the Official Gazette. Further, notice is also hereby given that any objections and suggestions which may be received by the Government within the specified period only will be considered by the Government.

By order and in the name of the Governor of Goa.

Meena H. NaikGoltekar,
Registrar & ex officio Joint Secretary (Co-op. Societies).

Panaji, 30th March, 2016.

(Published in the Official Gazette Series-I No.1 dated 7-4-2016)

Department of Co-operation
Office of the Registrar of Co-operative Societies

Order
No. 22-1-17-MR/MKT/RCS/06

Whereas, the Goa State Agricultural Marketing Board was constituted vide Notification No. 126/1/2005- MR/MKT/RCS dated 15/3/2012 for the period of five years w.e.f. 04-04-2012 to 03-04-2017.

And whereas, the term of the existing Board is due to expire on 03-04-2017.

And whereas, the election process to elect the new members of the Board will not be completed by 03-04-2017 due to various reasons.

Now, therefore, in exercise of the powers vested in me under Section 16 (1) of the Goa Agricultural Produce Marketing (Development & Regulation)Act, 2007, I, Meena H. Naik Goltekar, Registrar of Co-operative Societies, Government of Goa, hereby appoint a Committee of Administrators consisting of the following members to manage the affairs of the Goa State Agricultural Marketing Board, Arlem, Raia, Salcete, Goa for a period of six months from the date of taking over the charge of the Marketing Board.

1. Shri Ulhas Gopal Asnodkar, Chairman	H. No. 597, Bhutkiwaddo, Socorro,Porvorim, Bardez, Goa.
2. Shri Sunil Narayan Dessai, Member	Khadpaband Post, Ponda-Goa.
3. Shri Kishor Shantaram Shet Mandrekar, Member	H. No. 134, Deulwada, Mandrem, Pedne, Goa.

And whereas, all the members of Marketing Board shall, as from the date specified in the order, cease to hold and vacate their offices as members.

The Committee of Administrators shall take all the necessary steps to hold the election to the Board of Directors of the Goa State Agricultural Marketing Board before the expiry of the term of the Committee of Administrators.

This order shall come into force with immediate effect.

Given under my hand and seal of this office on this 3rd day of April, 2017.

By order and in the name of the Governor of Goa.

Meena H. Naik Goltekar,

Registrar & ex officioJoint Secretary (Co-op. Societies).

Panaji, 3rd April, 2017.

(Published in the Official Gazette Series-II No. 1 dated 6-4-2017)

Order

No. 22-1-17-MR/MKT/RCS/343

Read: Government Order No. 22-1-2017-MR/MKT/ RCS/06 dated 03-04-2017.

In exercise of the powers conferred by Section 16 (1) (b) of the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007, the Government of Goa hereby further extends the term of Committee of Administrators of the Goa State Agricultural Marketing Board, Margao, Arlem, Raia, Salcete-Goa upto 03-04-2018 or till the new Board is constituted, whichever is earlier.

The extension to the Committee of Administrators is allowed since the election is to be conducted in accordance with the recent amendment to the Goa Agricultural Produce Marketing (Development & Regulation) Act, 2007.

By order and in the name of the Governor of Goa.
Gurudas P. Pilarnekar,
Registrar & ex officio Joint Secretary (Co-op. Societies).

Panaji, 3rd October, 2017.

(Published in the Official Gazette Series-II No. 28 dated 12-10-2017)

Order

No. 22-1-17-MR/MKT/RCS/01

Read: 1) Government Order No. 22-1-2017-MR/MKT/RCS/06 dated 03-04-2017.

2) Government Order No. 22-1-2017-MR/MKT/RCS/343 dated 03-10-2017.

In exercise of the power conferred by Section 16 (1) (b) of the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007, the Government of Goa hereby further extends the term of Committee of Administrators of the Goa State Agricultural Marketing Board, Margao, Arlem, Raia, Salcete-Goa for the period of three months i.e. 03-07-2018 or till the new Board is constituted whichever is earlier.

The extension to the Committee of Administrators is allowed since the election is to be conducted in accordance with the recent amendment to the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007.

By order and in the name of the Governor of Goa.

Sanjiv M. Gadkar, Registrar (Co-op. Societies).

Panaji, 2nd April, 2018.

(Published in the Official Gazette Series II No.1 dated 5-4-2018)

Department of Co-operation

Office of the Registrar of Co-operative Societies

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Order

No. 22-1-17-MR/MKT/RCS/217

Read: 1) Government order No. 22-1-2017-MR/MKT/RCS/06 dated 03-04-2017.
2) Government order No. 22-1-2017-MR/MKT/ RCS/343 dated 03-10-2017.
3) Government order No. 22-1-2017-MR/MKT/ RCS/01 dated 02-04-2018.

In exercise of the power conferred by Section 16 (1) (b) of the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007, the Government of Goa hereby further extends the term of Committee of Administrators of the Goa State Agricultural Marketing Board, Margao, Arlem, Raia, Salcete-Goa for the period of two months i.e. 03-09-2018 or till the new Board is constituted, whichever is earlier.

The extension to the Committee of Administrators is allowed since the election procedure is under process to conduct election of the said Board in accordance with the recent amendment to the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007 and to manage the day to day affairs of the Marketing Board.

By order and in the name of the Governor of Goa.

Sanjiv M. Gadkar, Registrar (Co-op. Societies).

Panaji, 2nd July, 2018.

(Published in the O0fficial Gazette Series II No. 15 dated 12-7-2018)

Notification

No. 126/1/2005-MR/MKT/RCS/418

In pursuance of the sub-section (3) of Section 13 of the Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007, the Government of Goa hereby publishes the names of the elected/nominated members of the Goa State Agricultural Marketing Board, Margao-Goa, for the period from 2018 to 2023 for the purpose of said Act, as follows:

List of Elected/Nominated Members of the Goa State Agricultural Marketing Board, Margao-Goa

Sr. No.	Name of the elected/nominated member	Address	Constituency
1	2	3	4
1.	AsnodkarUlhasGopal	H. No. 597, SarojiniSmriti, Porvorim, Bardez-Goa	Bardez Taluka Agriculturist Constituency.
2.	GaonkarTulshidasKushta	At Deulwada, Usap Post Assnoda, Bicholim-Goa	Bicholim Taluka Agriculturist Constituency.
3.	GaonkarDattaSatu	Bendurdem, Quepem-Goa	Salcete Taluka Agriculturist Constituency.
4.	KhadilkarPurushottamAnant	Bramhakarmali, Post Nagargao, Satari-Goa	Satari Taluka Agriculturist Constituency.
5.	MandrekarShetKishorShantaram	Mandre, Pedne-Goa	Pedne Taluka Agriculturist Constituency.
6.	MahambrePremanandParshuram	Ambadi Post Chodan, Tiswadi-Goa	Tiswadi Taluka Agriculturist Constituency.
7.	PrabhuVikasVishwanath	Chafegal Post Nirankal, Ponda-Goa	Mormugao Taluka Agriculturist Constituency.
8.	VaidyaDurgaprasadKamalaksha	Kajar Post Betoda, Ponda-Goa	Ponda Taluka Agriculturist Constituency.
9.	VelipLaxmanGovind	Ghanem, Khola, Canacona-Goa	Canacona Taluka Agriculturist Constituency.
10.	VelipPrakash Shankar	AdnemBalli, Quepem-Goa	Quepem Taluka Agriculturist Constituency.
11.	VelipBhikru Ganesh	Velipwada, Morpirlla, Quepem-Goa	Sanguem Taluka Agriculturist Constituency.
12.	Velip Vithoba Sukdo	Rawapan, Quepem-Goa	Dharbandora Taluka Agriculturist Constituency.
13.	Marathe Nisha Deepak	H. No. 24, Bimbal, Post Khotode, Satari-Goa	North-Goa Female Agriculturist Constituency.
14.	Tendulkar Prabhu Suvarna Subodh	Dabhal, Post Kirlapal, Dharbandora-Goa	South-Goa Female Agriculturist Constituency.
15.	Natekar Amey Ravindra	Dangi Colony, Mapusa, Bardez-Goa	Traders Constituency.
16.	Assistant Director of Agriculture from the Department of Agriculture	O/o the Department of Agriculture, Tonca, Caranzalem, Panaji-Goa	Nominated U/s 12 (1) Clause (d).
17.	Assistant Registrar (Marketing), Panaji from the Office of the	O/o the Registrar of Co-op. Societies, Panaji-Goa	Nominated U/s 12 (1) Clause (d).

	Registrar of Co-op. Societies, Panaji		
18.	Secretary of the Goa State Agricultural Marketing Board, Arlem, Raia, Salcete-Goa	O/o the Goa State Agricultural Marketing Board, Arlem, Raia, Salcete-Goa	Nominated U/s 12 (1) Clause (e).

By order and in the name of the Governor of Goa.

Sanjiv M. Gadkar, Registrar (Co-op. Societies).

Panaji, 29th August, 2018.

(Published in the Official Gazette Series II No. 22 dated 30-8-2018)

GOVERNMENT OF GOA

Department of Co-operation

Office of the Registrar of Co-operative Societies

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Notification

118-02-20-MR/MKT/RCS/5898

In exercise of the powers conferred by clause (zr) of section 2 of the Goa **Agricultural Produce Marketing (Development and Regulation) Act, 2007 (Goa Act 11 of 2007)**, the Government of Goa hereby appoints the Registrar of Co-op. Societies, office of the Registrar of Co-op. Societies, Government of Goa, Panaji, as the State Marketing Officer, for the purpose of the said Act, with immediate effect.

By order and in the name of the Governor of Goa.

C. R. Garg, IAS, Secretary (Co-operation).

Porvorim, 11th March, 2020.

(Published in the Official Gazette SeriesII No. 51 dated 19-3-2020)

GOVERNMENT OF GOA

Department of Co-operation

Office of the Registrar of Co-operative Societies

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Notification

52/05/20-MR/MKT/RCS/295

In exercise of the powers conferred by sub-section (1) of section 49 of the Goa **Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2007** (Goa Act 11 of 2007), and in supersession of the Government Notification No.11/1/96-MR/MKT/RCS/1093 dated 16th April, 2002, published in the Official Gazette, Series I No. 5 dated 2nd May, 2002, the Government of Goa hereby notifies the rates of market fees as specified in Column (2) of the table below in respect of the notified agricultural produce as specified in Column (1) of the table below:

TABLE

Type of Notified Agricultural Produce	Rate of market fee
(1)	(2)
Perishable notified agricultural produce	1% ad valorem
Non-Perishable notified agricultural produce	1% ad valorem

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Vikas S. N. Gaunekar,

Registrar of Co-operative Societies & ex officio Joint Secretary.

Panaji, 15th May, 2020.

(Published in the Official Gazette Series I No. 7 (Extraordinary) dated 15-5-2020)

Directorate of Agriculture

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Notification

3/3/Hort/47/GAPLMB/smo/2020-21/D.Agri/568

In pursuance of the provisions of clause (*zr*) of section 2 of the Goa **Agricultural Produce and Livestock Marketing (Promotion and** Facilitation) Act, 2007 (Goa Act 11 of 2007), and in supersession of the Government notification No. 118-02-20-MR/MKT/RCS/5898 dated 11-03-2020, published in the Official Gazette, Series I No. 51 dated 19-3-2020, the Government of Goa hereby appoints the Director, Directorate of Agriculture, Government of Goa, as the State Marketing Officer for the State of Goa.

This notification shall come into force on the date of its publication in the Official Gazette.

By order and in the name of the Governor of Goa.
Nevil Alphonso,
Director (Agriculture) and ex officio Joint Secretary.

Tonca-Caranzalem, 13th January, 2021

(Published in the Official Gazette Series I No. 43 dated 21st January, 2021)

GOVERNMENT OF GOA
Notification
7/37/2022-LA

The Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) (Amendment) Act, 2022 (Goa Act 25 of 2022), which has been passed by the Legislative Assembly of Goa on 22-07-2022 and assented to by the Governor of Goa on 30-09-2022, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai,
Joint Secretary (Law).

Porvorim, 06th October, 2022.

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The Goa Agriculture Produce and Livestock Marketing (Promotion and Facilitation (Amendment) Act, 2022

(Goa Act 25 of 2022) [30-9-2022]

AN

ACT

further to amend the Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2007 (Goa Act 11 of 2007).

Be it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) (Amendment) Act, 2022.

(2) It shall come into force at once.

2. Substitution of section 49. — For section 49 of the Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2007 (Goa Act 11 of 2007), the following section shall be substituted, namely:—

"(49) Power to levy market fees (single point levy).— The Marketing Board shall levy and collect market fee from buyer in respect of notified agricultural produce including livestock bought by such buyer in the principle market yard or sub market yard(s) or market sub-yard(s) or anywhere in the State of Goa either brought from outside the State or from within the State, at such rate as may be notified by the Government by notification in the Official Gazette but not exceeding two percent ad valorem on transacted produce in case of non-perishable agricultural produce and not exceeding one percent ad valorem in case of perishable agricultural produce and livestock.

Provided that market fees specified under this section shall not be levied for the second time, in whatever name it is called i.e. cess, user charge, service charge, etc., in any principal market yard, sub-market yard(s), market sub-yard(s), or anywhere in the State of Goa, private market yard, electronic trading platform within the State provided that market fee at applicable rate has already been paid on that notified agricultural produce in any principal market yard sub market yard(s), market sub-yard(s), private market yard, electronic trading platform within the State and the evidence to this effect has been furnished, by the concerned person that market fee has already been paid as aforesaid in the State:

Provided further that in case of commercial transactions between traders, the market fee shall be collected and paid by the seller:

Provided also that in case buyer is not licencee and seller is farmer, the liability of payment of market fee shall be of commission agent who will collect the market fee from buyer and deposit to the Marketing Board".

Secretariat,
Porvorim, Goa.
Dated: 06-10-2022.

SANDIP JACQUES
Secretary to the Government of Goa,
Law Department (Legal Affairs).

(Published in the Official Gazette Series I (Extraordinary-3) dated 07-10-2022)